

Central Administrative Tribunal
Jabalpur Bench

OA No.77/2006

Jabalpur this the 10th day of February, 2006.

C O R A M

Hon'ble Justice Shri R.K.Batta, Vice Chairman

Harishankar Tiwari
S/o late Shri Bhagwandas Tiwari
R/o Village Chillo
P.O.Bamhori, Tehsil Javera
Dist.Damoh (M.P.-470 881.

Applicant

(By advocate Shri Rajesh Soni)

Versus

1. Union of India through
its Secretary
Ministry of Defence
New Delhi.
2. The Chairman
Ordnance Factory Board
Shahid Khudiram Bose Marg
Kolkata.
3. The General Manager
Vehicle Factory
Jabalpur.

Respondents.

(By advocate Shri R.S.Siddiqui)

O R D E R

(By R.K.Batta, Vice Chairman)

Counsel on both sides present.

Appeal in this case is pending. Counsel on both sides agree that the OA can be disposed of with a direction to competent authority to dispose of the appeal within 8 weeks, from the date of receipt of a



copy of this order, by passing a reasoned and speaking order. Order accordingly as per ~~the~~ consent of both sides.

Respondent No.3 shall report compliance of the order of the Tribunal after three months.

Copy of this order duly authenticated be furnished to both sides with copy of the petition to the counsel for the respondents..

The OA is disposed in aforesaid terms. No order as to costs.

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(R.K.Batta)
Vice Chairman

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पृष्ठांकन सं. ओ/व्या.....जबलपुर, दि.....
प्रतिनिधि दिनांक.....

- (1) सचिव, उत्तर प्रदेश, विधायिका, जबलपुर
- (2) आदेश विधायिका, विधायिका, जबलपुर
- (3) प्रत्यक्ष विधायिका, विधायिका, विधायिका, जबलपुर
- (4) विधायिका, विधायिका, विधायिका, विधायिका, जबलपुर

Rakesh Singh 20/2/06

R. S. Siddiqui 20/2/06

उप रजिस्ट्रार

Feb 2006
13-2-06